

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO./187/93
T.A.NO.

DATE OF DECISION : 17.9.99

Nikhil N Maniar : Petitioner [s]

Mr.J.J.Yajnik : Advocate for the petitioner [s]

Versus

Union of India Respondent (s)

Mr.M.S.Rao Advocate for the Respondent (s)

CORAM

THE HON'BLE MR. V.RAMAKRISHNAN : VICE CHAIRMAN

THE HON'BLE MR A.S.SANGHAVI : MEMBER [J]

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the judgment? ✓
2. To be referred to the Reporter or not ? ✓
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✓

Nikhil N Maniar,
Temporary Mazdoor,
Office of the JTO,
Out door KR [I], Rajkot.

Applicant

Advocate Mr.J.J.Yajnik

Versus

1. Union of India, Through :
General Manager,
Rajkot, Telecom District,
Rajkot.

2. The SDO Phones,
West-1, Rajkot.

Respondents

Advocate Mr.M.S.Rao

ORDER [oral]
In
O.A.NO. 187/93

Dt. 17.9.99

Per Hon'ble Mr.V.Ramakrishnan :Vice Chairman

Mr.Rao is present for the respondents.

2. Neither the applicant nor his counsel is present even though the counsel was duly intimated about the hearing of the case. It was finally fixed on 29.7.99 and was adjourned finally to today. Obviously they are not interested in prosecuting the matter. In view of this, O.A. is dismissed for default. No costs.

[Signature]
[A.S.SANGHAVI]
MEMBER [J]

[Signature]
[V.RAMAKRISHNAN]
VICE CHAIRMAN

Solanki

CENTRAL ADMINISTRATIVE TRIBUNAL, DE LHI

Application No.

087/187/93

of 19

Transfer application No.

Old Write Pet. No.

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

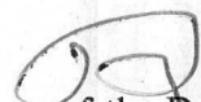
Dated: 08-10-99

Countersigned.

Section Officer/Court Officer.

Dr. K. S. N. Nall

MGIPRRND—17 CAT/86—T. S. App.—30-10-1986—150 Pads.


Signature of the Dealing
Assistant.

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD

CAUSE TITLE

OB/187/93

NAME OF THE PARTIES

Mr. M.N. Mani

VERSUS

U.O.I. & others

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